

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3197 of 2020

1. Rajendra Choudhary
2. Jai Prakash Choudhary
3. Dinesh Choudhary
4. Premlal Choudhary
5. Janardan Choudhary
6. Indrajeet Choudhary

..... Petitioners

Versus

1. The State of Jharkhand
2. Gudiya Devi

..... Opposite Parties

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioners : Mr. Deepak Kumar, Advocate

For the State : Mr. Rakesh Ranjan, APP

02/ 09.09.2020 Heard learned counsel for the parties through V.C.

2. Learned counsel for the petitioners undertakes to remove the defects as pointed out by the office within a period of eight weeks from today.

3. Issue notice upon the Opposite party No.2 under registered cover with A/D as well as under ordinary process, for which requisites etc. must be filed within a period of three weeks from today.

4. List this case after two months.

5. In the meantime, no coercive steps shall be taken against the petitioners in connection with Complaint Case No. 105 of 2019, pending in the Court of learned learned S.D.J.M, Koderma, if process under Sections 82 and 83 of the Cr. P.C. has not been issued against the petitioner till date.

(Deepak Roshan, J.)